

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

R.A. No. 70 /98

in O.A. No. 487 of 1997

DATED - 18.11.98

Between :

Union of India represented
The Chief Postmaster General
A.P. Circle, Hyderabad.

The Director of Postal Services,
Hyderabad Region,
Hyderabad.

...Applicant/Respondents

AND

P. Radhakrishna ...Respondent/Applicant

Counsel for the Applicant - Shri K. Ramulu
Counsel for the Respondents - Shri Y. Appala Raju

Coram :

Hon'ble Shri H. Rajendra Prasad : Member (A)

Hon'ble Shri B.S. Jai Parameshwar : Member (J)

(Order per Hon'ble Shri H. Rajendra prasad, Member (A))

Heard Shri Y. Appala Raju for the Respondents
Ms Shyama for Shri K. Ramulu for the Applicants

The judgement under review was based on the orders passed in O.A. 1283/95 disposed of on 17.4.96. The said judgement in O.A. 1283/95 was neither appealed against nor was any review thereof sought. The orders passed in the said OA have, therefore, acquired finality.

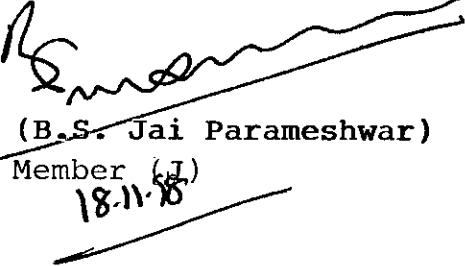
The present R.A relies on three points which are stated to have not been considered in the judgement under Review. This is not a valid position to take for seeking a review, since the earlier judgement has already acquired finality, ^{specially because} and also because the

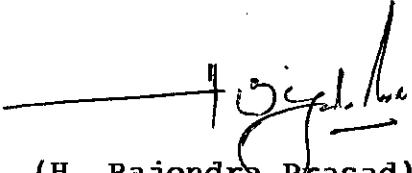
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judgement in OA 1283/95 had duly and elaborately dealt with and covered all the points in detail.

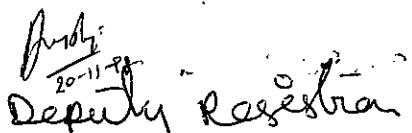
The R.A. is misconceived and the same is, therefore, dismissed. The directions issued in the original judgement shall now be implemented within 30 days from today.


(B.S. Jai Parameshwar)
Member (J)
18.11.98


(H. Rajendra Prasad)
Member (A)

DICTATED IN THE OPEN COURT

Dated : 18.11.98


Deputy Registrar
20-11-98

...js/-